

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 7**  
**CP No. 124/245(1)/PB/2018**

**IN THE MATTER OF:**

Kamlesh kumar Sen & Ors.

.... Petitioner/Applicant

Vs.

Gee Pee Hi Tech Industries Ltd. & Ors.

.... Respondent

**Order under Section 245(1) of the Companies Act, 2013**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Pushkar Malhotra, Adv. (Appearance not marked)

For the Respondent : Mr. Kaveesh Nair, Adv. For the R-2

**ORDER**

Ld. Counsel Mr. Pushkar Malhotra appeared through VC on behalf of the Petitioner and stated that the settlement talks are going on.

Ld. Counsel Mr. Kaveesh Nair appeared on behalf of Respondent No. 2.

List **on 06.06.2024** for reporting settlement, if any.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**